

**In the National Company Law Tribunal, Jaipur**

**Appeal No. 638/252(3)/ND/2018**

**TA No.67/2018**

**SECTION OF THE COMPANIES ACT, 2013: U/s 252(3)**

**In the matter of:**

**M/s Creative Science Education Pvt. Ltd.**

**...Applicant/Petitioners**

**Vs.**

**Ministry of Corporate Affairs**

**...Respondent**

**Order delivered on 10.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Mr. Amol Vyas, Adv.

For Respondent(s) : Dr. Amol Shinde  
Dy.ROC-cum-Dy.OL

**ORDER**

Representations are made on behalf of the counsel for the petitioner that a short adjournment may be granted to proceed with the matter. Learned Deputy ROC for ROC is present and states that reply in this matter has been filed vide Dairy no. 5745 dated 13.06.2018 when the matter was pending before New Delhi Bench of NCLT. However, same is not available on record and in the circumstances the ROC is directed to furnish another copy to the Registry of this

Tribunal, with a view to update the records of the Tribunal, and two weeks' time is granted from today for the said purpose.

Post the matter 31.08.2018.

A handwritten signature in black ink, appearing to be 'R. Varadharajan', written on a light-colored rectangular background.

**(R. Varadharajan)**  
**Member (Judicial)**